

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:6426
ANSWERED ON:09.05.2005
SATLUJ YAMUNA LINK CANAL PROJECT
Singh Shri Prabhunath

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether his Ministry has been providing funds to State Governments for Sutlej Yamuna Canal (SYL) every year during 2000- 2003 but the entire provisions was either re-appropriated to other heads or surrendered thereby defeating the very purpose for which the budget provisions had been approved;
- (b) if so, how much provision have been re-appropriated and how much have been surrendered;
- (c) whether SYL has not yet been completed and the same is having directed on the water supply in Delhi and the action the Government is taking to complete SYL; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES(SHRI JAI PRAKASH NARAYAN YADAV)

(a) As the issues related to the canal were either sub-judice or pending action from the Government of Punjab, the entire provisions during the three respective financial years 200-01, 2001- 02 and 2002-03 were either re-appropriated or surrendered.

(b) The provisions re-appropriated or surrendered during the three years are as below:

Financial Year (Rs.in Lakh)	Budget Estimate	Amount appropriated	Re- Amount Surrendered
2000-01	800.00	256.65	543.35
2001-02	800.00	0.00	800.00
2002-03	800.00	0.00	800.00

(c)&(d) The Sutlej Yamuna Link Canal has not been completed as yet. As per available information, Delhi's share of 0.2 Million Acre Feet in Ravi Beas waters is being supplied form Bhakra System at the rate of 371 cusecs from January to June and October to December.

Pursuant to the orders dated 04.06.2004 of the Hon'ble Supreme Court, the Central Government nominated the Central Public Works Department (CPWD) to undertake and complete the canal works and set up an Empowered Committee as directed. Government of Punjab was also requested to get in touch with CPWD for finalizing the details and completing the handing over/taking over of the canal works in compliance of the Judgement & Order of the Hon'ble Court in this regard. After Punjab State Legislature enacted the Punjab Termination of Agreements Act, 2004 and conveyed that any step taken in furtherance of the agreement dated 31.12.1981 on Ravi Beas waters would be against the legislative mandate of the Act, a Presidential Reference was made to the Hon'ble Supreme Court of India regarding the Act. As per the latest orders of the Hon'ble Supreme Court, the case is ready for hearing and to be listed accordingly. Further action would depend on its outcome.